

cular matter to which the hon. Member had referred—I forget whether it was yesterday or the day before—escaped my mind, and I could say nothing about it. It is certainly a matter which deserves consideration, and we did give consideration to it, and we are giving consideration to it. I came to the conclusion that no situation had arisen here at the present moment which necessitated any change in the programme which we had made; but, of course, if at any time necessity arises, a change will be made, and even if the Defence Minister is there, he will have to come back immediately. But I might add that so far as the arrangements are concerned, on our border etc., they are in good hands, and the defence forces are making adequate arrangements, and I do not think there need be any particular anxiety on that score.

I do not wish the House to imagine that I am making light of this situation; I am certainly not; it is a serious matter, but we are dealing with it, I hope, adequately and whenever necessity arises, we shall make further arrangements and keep what the hon. Member has said in mind.

12.23 hrs

APPROPRIATION (No. 7) BILL

The Deputy Minister of Finance  
(Shri B. E. Bhagat): I beg to move\*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent in respect of the former Part C States of Delhi and Himachal Pradesh on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year by the legislature of each of those States, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent in respect of the former Part C States of Delhi and Himachal Pradesh on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year by the legislature of each of those States, be taken into consideration."

*The motion was adopted.*

Mr Speaker: The question is:

"That clauses 1, 2, and 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill".

*The motion was adopted.*

*Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.*

Shri B. E. Bhagat: I beg to move:

"That the Bill be passed".

Mr Speaker: The question is:

"That the Bill be passed".

*The motion was adopted.*

MOTION RE: REPORT OF COMMITTEE OF PARLIAMENT ON OFFICIAL LANGUAGE—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri G. B. Pant on the 2nd September, 1959, namely:—

"That this House takes note of the Report of the Committee of Parliament on Official Language laid on the Table of the House on the 22nd April, 1959."

\*Moved with the recommendation of the President.